

[Shri Atal Bihari Vajpayee]

be removed immediately. The employees have been agitating for this for the past many years but being less in number their voice is not heard at the Centre.

I demand that the Central employees should be given :

- (1) City Compensatory allowance (CCA) on par with State Government employees. The Central Government employees are getting CCA @6½ per cent whereas the State employees are getting CCA @ 30 per cent.
- (2) House rent allowance for Central Government employees be increased and the present ceiling of Rs. 56/- p.m. be suitably altered keeping in view the rents at Simla. The State Government employees are getting HRA upto Rs. 500 p.m. without production of any receipt.
- (3) The merged DA upto 320 points be the effective basic salary for the purpose of all allowances and the future DA instalments?
- (4) Winter allowance be enhanced to neutralise the rise in prices of coal, electricity, woollens, and timber, etc. The allowance of Rs. 40/- fixed in 1972 has not been increased since then.
- (x) REPORTED DEATHS DUE TO CYCLONE ON 25-4-1982 IN SILCHAR DISTRICT OF ASSAM.

SHRISONTOSH MOHAN DEV (Silchar) : Sir, I have to draw the attention of the Minister of Agriculture to the fact that twelve persons were killed and 75 injured, 20 of them seriously, when a high-velocity cyclone lashed the southern part of Silchar Sub-division of Cachar District which is in my constituency. About 20,000 people have been made homeless. I shall urge upon the Hon.

Minister to allot sufficient funds to the State Government of Assam for immediate relief work and to send a Central team for assessment of damage and to take steps for rehabilitation of the suffering people.

13.53 hrs.

FINANCE BILL, 1982—*CONTD.*

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Finance Bill. To Clauses 2 and 3, there are no amendments given notice of. I shall put them to the vote of the House.

The question is :

“That Clauses 2 and 3 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 & 3 were added to the Bill.*

CLAUSE 4;—*Amendment of section 10*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : Sir, I beg to move : Page 7, for line 36, *substitute*—

“certificates in convertible foreign exchange” (91)

Page 7 for lines 44 to 46, *substitute*—

(b) “convertible foreign exchange” means foreign exchange which is for the time being treated by the Reserve Bank of India as convertible foreign exchange for the purposes of the Foreign Exchange Regulation Act, 1973, and any rules made thereunder ;’ (92)

Page 8 for line 2, *substitute*—

“inserted and shall be deemed to have been inserted with effect